

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 217**  
**52(ND)16**  
**CA-253/2023**

**IN THE MATTER OF:**  
**Mr. Pankaj Arora & Ors.**

... **Applicant/Petitioner**

**Versus**

**M/s. International Institute of Finance ...**  
**Markets Ltd. & Ors.**

**Respondent**

**Under Section: 397/398 Comp. Act.**

**Order delivered on 19.04.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the Respondent :** Adv. Adhirath Singh, Adv. Raymon Singh Adv.  
Anisha Mitra, Adv. Aditya Varun

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**CA-253/2023:** Ld. Counsel for the Petitioner submitted that he has been engaged in the matter recently and requested for an adjournment. At his request, the hearing is deferred to 05.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**